## IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH

0.A.No. 812/92 T.A.No.

Dt. of Decision: 26-11-92

20

Smt. Anjani Bai
Petitioner

Mr. C. Survanarayana
Advocate Por
the Pstitioner
(s)

Versus

1. SDOT, Phones, KNL Respondent.
2. Asst. Engineer, % TDM, Kurnool.
3. TDM, Kurnool 4, Chairman, Tel.Commission, New Delhi.

Mr. M. Jagan Mohan Reddy. Advocate for the Respondent (s)

CORAM:

THE HENIBLE MR. R.Balasubramanian, Member (Edmn.)

THE HON'BLE MR.

- 1. Whether Reporters of local papers may be allowed to see the judgment?
- 2. To be referred to the Reporters o. not?
- 3. Whether their Lordships wish to see the fair copy of the Judgment?
- 4. Whether it needs to be circulated to other Benchas of the Tribunal?
- 5. Remarks of Vica-Chairman on Columns 1,2,4 (to be submitted to Hon'ble Vica-Chairman where he is not on the Banch.)

8v1/

D

HRBS M(A)



IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

OA No. 812/92

## Date of Judgement 26-11-92

. . . .

BETWEEN

Smt. Anjani Bai

Applicant

## AND

- The Sub-Divisional Officer, Phones, Kurnool
- 2. The Asst. Engineer (Admn.)
  % TDM, Kurnool.
- 3. The Telecom District Manager, Kurnool-518 001.
- 4. The Chairman, Telecom Commission (Representing Unionof India), Sanchar Bhavan, New Delhi-110 001.

Respondents

COUNSEL FOR THE APPLICANT

: Mr. C. Suryanarayana

COUNSEL FOR THE RESPONDENTS

: Mr. M. Jagan Mohan Reddy

CORAM

Hon'ble Shri R. Bala subramanian, Member (Admn.)

(Judgement of the Single bench delivered by Shri R. Balasubramanian, Member, Admn.)

This application is filed with a prayer to declare the termination of the applicant's service by verbal orders as illegal and void.

The applicant's husband who was working in Telecom Department had been conferred temporary status by an order dated 29-3-90 of the Respondent 3. On 20. 7.90 while on duty, the applicant's husband died due to electrocution, whereupon in pursuance of the letter No. 268/365/88-STN dated 7-5-91, the applicant was employed as casual worker from 6-7-91.

D

(22,)

All of a sudden, the applicant's services were terminated by the respondents. Vide his letter dated 29-4-92, the Asst. Engineer (Admn.), % Telcom District Manager, Kurnool intimated the applicant that it is not possible to employ her as casual mazdoor in the Department in view of the CGMT letter No. TA/RE/20/Rlgs. dated 13-3-92. Hence this OA.

Heard Shri C. Suryanarayana, learned counsel for the applicant and Shri M. Janagan Mohan Reddy, learned counsel for the respondents.

I have seen the letter dated 13-3-92 of the CGMT which is an endorsement of the decision of the Department of Telecom in letter No. 268/365/88/STN dated 3.1.92. This letter states that the scheme of grant of casual employment to the ward of the deceased temporary status mazdoor would be implemented only from the date 7-5-91 i.e. the date of issuance of those instructions. I have also seen the letter dated 7-5-91. There is no mention whatsoever in that letter about the date of effect of that letter. It is only in January, '1992 that the Department of Telecom took a decision to implement the decision from 7-5-91. In a similar case in the judgement dated 21-9-92 in OA 581/92, this Bench had held that the laying down of 7-5-91 as the eriteriain that case

applicant therein was employed after 7-5-91 but before 3-1-92. The applicant before me is placed in the same circumstances and I, therefore, give the same direction in this case also to the respondents namely;

1.3

contd.... 3

Qu

I direct the respondents to reinstate the applicant as casual Mazdoor w.e.f. 1-5-92 notionally and direct the respondents to give the applicant the benefits of continuity of service from that date onwards for all purposes other than arrears. The applicant will not be entitled to any back wages from 1-5-92 till the date of reinstatement. I direct the respondents to reinstate the applicant within 2 weeks from to-day.

The OA is thus disposed of at the admission stage with no order as to costs.

A copy of the order may be given to the applicant's counsel tomorrow itself.

I salasuhamanin

(R. Balasubramanian)
Member (Admn.)

Open Court dictation

Dated 26th November, 1992.

Deputy Registrar(J)

NS

- To
  1. The Sub-Divisional Officer,
  Phones, Kurnool.
- The Asst.Engineer (Admn),
   O/o TEM, Kurnool.
- 3. The Telecom District Manager, Kurnool-1.
- 4. The Chairman, Telecom Commission Union of India, Sanchar Bhavan, New Delhi-1.
- 5. One copy to Mr.C.Suryanarayana, Advocate, CAT. Hyd.
- 6. One copy to Mr.M. Jaganmohan Reddy, Addl. CGSC. CAT. Hyd.
- 7. One spare copy.

pvm

furnish-rodous.

TYPED BY

COMPARED BY

CHECKED BY RYS APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH : HYDERABAD

THE HON BLE MR

AND

THE HON'BLE MR.R.BALASUBRAMANIAN:M(A)

AND

THE HON'BLE MR.T. CHANDRASEKHAR REDDY: M(JUDL)

AND

THE HON'BLE MR.C. T.ROY : MEMBER(JUDL)

Dated: 26-11-1992

QRDER JUDGMENT:

R.A. /C.A. /M.A.No

in

O.A.No. 812/92:

T.A.No.

(wp.No

Admitted and interim directions issued.

illowed

Disposed of with directions

Dismissed

Dismissed as withdrawn

Dismissed for default

M.A. rdered/Rejected...

No orders as to costs to 10H

A 27 NO V 1992

THE WAS ASSESSED THE WORLD

pvm